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O.A. No. 701 of 2010

Ajay Kumar Sarangi.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 18.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Shri S. Pattnaik, Ld. Counsel for the applicant and Sri, S.Barik, Ld. Additional Standing Counsel, who has received a copy of this O.A. on 26.10.2010. As on date Sri Barik does not have any instruction/information about the subject from the Respondents.

2. It appears from the perusal of the record that the appeal/representation of the applicant (Annexure-A/5) regarding promotion to the post of Postman for vacancies for the year 2006-08 is pending with the Director, Postal Services, Bhubaneswar (Respondent No.3) since 18.08.2010.

3. Ld. Counsel for the applicant submits that so far no decision has been communicated to the applicant on the above appeal/representation. Hence, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, Respondent No.3 is hereby directed to



consider the grievances of the applicant as raised in Annexure-A/5 and also urged in this Original Application within a period of 60 days from the date of receipt of a copy of this order.

4. With the above observation/direction, this O.A. is disposed of at the stage of admission itself.

5. Send copy of this order, along with copy of the O.A., to Respondent No.3 for compliance at the cost of the applicant. Ld. Counsel for the applicant undertakes to file postal requisites, to deliver the copy of this order and copy of the O.A. to Respondent No.3, in course of the day.


MEMBER (A)

R.K